Title: The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution status of implementation of the recommendations contained in the 6th Report of Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I on behalf of Shri Sharad Pawar, beg to lay a statement on the status of implementation of recommendations contained in Sixth Report of Standing Committee on Agriculture (2010-11) in pursuance of direction 73A of hon. Speaker issued *vide* Bulletin-Part-II, dated September 01, 2004.

Sixth Report of the Standing Committee on Agriculture (15th Lok Sabha), was presented to the Lok Sabha on 22.04.2010. This report relates to examination of Demands for Grants of Ministry of Agriculture, Department of Agriculture and Cooperation, for the year 2010-2011 and contained 18 recommendations. These recommendations mainly pertain to issues like Action Plan for a Turnaround in Agriculture sector, Allocation and Utilisation of funds, Rationalisation of system of Planning, Monthly Expenditure Plan, Mid-term appraisal, Results Framework Document, Investment in Agriculture, Allocation to North-Eastern States, Extension of Green Revolution to Eastern Region, Support to State Extension Programmes for Extension Reforms, Agri Clinics and Agri Business Centres, Agriculture Census, soil health and fertility, Micro Irrigation, /NFSM, Pulses and Oilseeds Villages, NAIS and Agriculture credit. Action Taken Statements on recommendations/observations contained in Report of the Committee was sent to Standing Committee on Agriculture on 16.07.2010.

Present status of implementation of 18 recommendations of the Committee is indicated in Annexure to my Statement which is laid on the Table of the House. I would not like to take valuable time of the House to read contents of this Annexure, which may be taken as read.

…. (Interruptions)